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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

Appeal No.97/KB/2018

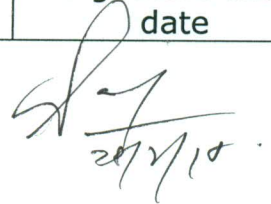
Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28th February 2018, 10.30 A.M

Name of the Company	Mani Karan Mercantile Pvt.Ltd.-Vs- ROC, W.B		
Under Section	252 (3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CAS HASHI ARANWA

PETITIONER



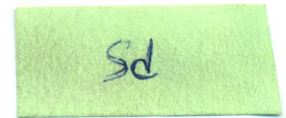
28/2/18

ORDER

Ld. Counsel on behalf of the appellant is present.

The Registrar of Companies, West Bengal has filed its report. Ld. Pr. CA appearing on behalf of the appellant filed rejoinder along with the financial statement and income tax return. However, on perusal of the record it is found that details of bank account of the appellant during the defaulting period is not produced. Appellant is directed to produce the same within 7 days from today by filing supplementary affidavit.

List it on 10/04/2018 for hearing.



(Jinan K.R.)
Member (J)